

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).8029/2022

(Arising out of impugned final judgment and order dated 17-01-2022 in OPKAT No. 348/2021 passed by the High Court of Kerala at Ernakulam)

THE STATE OF KERALA & ORS.

Petitioner(s)

VERSUS

SUBEER N.S. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.64145/2022-EXEMPTION FROM FILING O.T.)

Date : 13-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Harshad V. Hameed, AOR  
Mr. Dileep Poolakkot, Adv.  
Mrs. Ashly Harshad, Adv.  
Mr. Rohith R. Kartha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 In the facts and circumstances, we are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
COURT MASTER